

- (iv) The State Governments and the Indian Central Arecanut Committee are providing proper market intelligence regarding prices, arrivals and disposals of arecanut, its import and export, demand and supply etc. to guide the areca growers in the efficient disposal of their produce.

Railway Accidents

989. { Shri Ram Ratan Gupta:
Shri Mantri:

Will the Minister of Railways be pleased to state:

(a) how many railway accidents took place in December, 1962 and January, 1963 so far; and

(b) how many people were killed and injured?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) The number of accidents in the categories of Collisions, Derailments, Level Crossing Accidents and Fires in Trains on Indian Government Railways for the period from 1st December, 1962 to 7th January, 1963 was 214.

(b) The number of persons killed and injured in these accidents was 45 and 140, respectively. This includes the figures of 37 killed and 86 injured in the accident at Umeshnagar which took place on 4th January, 1963.

Foreign participation in Shipping Industry

990. { Shri Ram Ratan Gupta:
Shri Mantri:

Will the Minister of Transport and Communications be pleased to state:

(a) whether any decision has been taken to increase the foreign participation share in shipping industry upto 40 per cent; and

(b) if so, the details thereof?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) The matter is under examination.

(b) Does not arise.

Unloading Hours

991. Shri D. J. Nalk: Will the Minister of Railways be pleased to state whether reduction of free unloading hours from five to three has been effected in all sections of Western Railway?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): Reduction of free time for unloading from five working hours to three working hours has been effected at certain stations only on the Western Railway.

Import of Liquor

992. { Shri Yashpal Singh:
Shri Ram Ratan Gupta:
Shri Rameshwar Tantia:
Shri Mantri:

Will the Minister of Transport and Communications be pleased to state:

(a) whether Government are aware that total ban on the import of foreign liquor is likely to hamper tourist trade in India; and

(b) if so, the steps to be taken to protect tourist trade?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). It is too early to say whether the total ban on the import of foreign liquor is likely to hamper tourist traffic to India. Hitherto under the Tourist Promotion Scheme, the requirements of the imported liquor, other essential equipment and provisions which have no suitable indigenous equivalents, of our Western Style Hotels borne on the approved list of the Department of Tourism used to be met from a quota of foreign exchange earmarked by the Ministry of Finance (Department of

Economic Affairs). Under this scheme the Western Style Hotels and Restaurants which are patronised by foreign tourists would continue to be allowed to import a certain quantity of foreign liquor on the recommendation of the Department of Tourism even during this half yearly period.

Telephone connections in Delhi

993. Shri Shiv Charan Gupta: Will the Minister of Transport and Communications be pleased to state:

(a) the number of applications pending as on 31st March, 1962 for telephone connections in Delhi under O.Y.T. Scheme and under other categories; and

(b) steps taken or proposed to be taken to meet this demand?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati):

(a) O.Y.T.	..	774
Other categories	..	27902
		—————
TOTAL:	..	28676
		—————

(b) Steps have been taken for expansion of the equipped capacity of the telephone exchanges at the rate of about 6,000 lines every year in the Third Five Year Plan.

PAPERS LAID ON THE TABLE DEFENCE OF INDIA (AMENDMENT) RULES, 1963

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of the Defence of India (Amendment) Rules, 1963 published in Notification No. G.S.R. 89 dated the 10th January, 1963, under section 41 of the Defence of India Act, 1962.

[Placed in Library. See No. LT. 673/63.]

Shri Hari Vishnu Kamath (Hoshangabad): May I ask in this connection whether there is a pro-

posal to have a discussion on the Defence of India Rules? You will recollect that in the last session, rather in the earlier part of this session, we earnestly pleaded with you that the rules made under the Defence of India Act must be placed on the Table of the House as early as possible and should be discussed at the earliest possible opportunity. I would earnestly repeat that request now.

Mr. Speaker: Either the hon. Member should send in some motion to me, so that I may take a decision, or the Government might move it. How can I do it myself?

Shrimati Renu Chakravartty (Barrackpore): May I point out that there was a motion by Dr. Singhvi and yesterday I believe the sub-committee of the Business Advisory Committee simply brushed it aside and said there should be no discussion.

Mr. Speaker: The hon. Member was present there?

Shrimati Renu Chakravartty: No, I was not present there in the sub-committee.

Mr. Speaker: I will find that out.

Shri Hari Vishnu Kamath: I have given notice of a motion.

Shri Bade (Khargone): Dr. Singhvi's motion was not taken simply because on Friday we have the discussion on prices.

Mr. Speaker: So far as our committees are concerned, we have to rely upon them. If the committee has decided one thing and if the House wants another, then certainly it has its recourse and it can be moved, but the committee was at perfect liberty to come to its own decision. They might have taken into consideration the comparative importance of the different motions. I do not know what the facts are, I will find out.

Shrimati Renu Chakravartty: Our friend says that Dr. Singhvi's motion